NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 144(ND)14 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016

NAME OF THE COMPANY: M/s. Sh. Surender Singh V/s. M/s. Avani Buildtech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. ARUN SAXONA
2. SIMRAN TYOT SINGIN PETITIONER

N. P.S. Chawla, Advorate Respondents

ORDER

Learned counsel for the parties are present. Learned counsel for the petitioner states that value per share may be assessed by the Valuer already appointed for valuation of assets after considering the objections of the parties, if any , and submit his report accordingly. Valuer is permitted to assess the value per share and file the valuation report within a period of one week. The fees of the Valuer will be shared in the proportion of 30:70 in consonance with the shareholding and which is mutually agreed between the parties.

List on 19.09.2016

(R.Varadharajan) Member (Judicial) (Maharaj Krishan Hanjura) Member (Judicial)

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